

S.11.2001

श्री विजय मेहरा, अधिवक्ता, पृथ्वी, 30/11/01

सोदरी बैंक नहीं बनी. प्रहारा/निर्देश सुनवाई
के लिए दिनांक - 5/12/1992 को
को प्रस्तुत करे।

Baban
कोई महत्व

05/12/01 Mr. Vijay Mehta, counsel for applicant.

Heard.

By means of this application
u/s 19 of the Administrative Tribunals Act, 1985,
the applicant, who was employed as
EDBPM, has challenged the order dated
21.9.2000 (Ann. of), whereby he has been
removed from service by the disciplinary
authority.

The applicant, undoubtedly, has
an alternative remedy of filing a
departmental appeal. Since the applicant
has not exhausted the alternative
remedy of departmental appeal, we are
not inclined to entertain this application
and dismiss the same.

It is, however, directed that
in case the applicant prefers an
appeal within a period of 20 days
from today before the departmental
appellate authority, he shall entertain
the same, unmindful of the period of
limitation, and decide it on merits
after giving a reasonable opportunity
of hearing to the applicant.

Gopal Singh
Jdm. Member

(O. P. GARG)
Vice Chairman

Part II and III destroyed
In my presence on 12/12/02
under the supervision of
Secy. (R-1) as per
order dated 12/13/02

Section officer (Record)

Copy sent to
with 02/12/01
Sent to R1 & R2
vide no 524
to 525
on 24/12/01

ADP
from R-1 & R2
present